

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

CP (IB) No. 184/Chd/Pb/2020

IN THE MATTER OF:

Punjab National Bank (OBC)

...Petitioner

Vs.

M/s Kaur Sain Spinners Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate
Ms. Ramneek Kaur, Advocate

For the Respondent :

Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate
Mr. Edward Augustine George, Advocate

ORDER

As per the last order, Id counsel for the petitioner has filed a compliance affidavit vide Diary No. 00338/4 dated 23.04.2024. The same is taken on record.

Learned Counsel appearing for the petitioner concluded his arguments. Ld. Counsel for the respondent sought passover for ten minutes which is permitted.

A date is requested by Ld. Senior Counsel for the Respondent for arguments. At this stage, no further opportunity will be given on any ground for arguments.

List the matter for arguments on 07.05.2024 in the supplementary list.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)
Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)